

possibility of introducing an alternate method of recruitment to IPS through Limited Competitive Examination. Further, in the matter of appointment by promotion, the Government has also initiated a proposal to prepare the Select List one year in advance to fill up the vacancies when they occur.

Purpose of Malabar exercises

*30. SHRI TIRUCHI SIVA : Will the Minister of DEFENCE be pleased to state :

- (a) what is the purpose of Malabar exercises;
- (b) whether one of the purposes of such exercises is to test inter-operability of forces; and
- (c) whether Indian Defence doctrine provides for such bilateral inter-operability?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (c) The objective of conducting, Malabar exercises with US Navy is to promote mutual cooperation and gain from the experience of the other side, especially in the field of advance technology available with them. It also facilitates inter-operability in times of need in situations like disaster management, etc. Indian Navy is being permitted to constructively engage with the foreign navies through such exercises and coordinated patrolling.

Blacklisting of companies from supplying defence equipments

*31. SHRI DHARAM PAL SABHARWAL : Will the Minister of DEFENCE be pleased to state :

- (a) whether his Ministry has in the past banned or blacklisted companies from supplying defence equipment if implicated in corruption cases internationally;
- (b) if so, the details thereof;
- (c) whether it is a fact that M/s BAE Systems has been implicated by British Government and the US Government and whether Government would blacklist this company; and
- (d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A. K. ANTONY) : (a) to (d) Whenever allegations of corruptions are received against companies supplying defence equipments to the Government, appropriate action taken. Adequate safeguards exist in Defence Procurement Procedure to ensure that procurements are free from corruption.

In respect of major purchases including those from M/s BAE Systems, there is provision under Defence Procurement Procedure 2008 to obtain a declaration that no previous transgression occurred in the last three years immediately before signing of the Integrity Pact with any other company in any country that could justify bidder's exclusion from the tender process.

Steps to prevent recurrence of terrorist attacks

†*32. SHRI GOVINDRAO WAMANRAO ADIK : Will the Minister of HOME AFFAIRS be pleased to state :

†Original notice of the question was received in Hindi.